

[English]

**International Finance Corporation's Investment**

\*131. SHRI P. NARSA REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether the International Finance Corporation has decided to make investments in India in the coming years;

(b) if so, the projects on which the International Finance Corporation has agreed to make big investment in India;

(c) whether any agreement with the IFC has been reached in this regard; and

(d) if so, the total investment the IFC proposed to make in India?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE):

(a) to (d) International Finance Corporation is an affiliate of the World Bank and is guided in its operations by its Articles of Association. It invests in private enterprises in the developing member countries in the form of equity and loans without government guarantees. IFC's investment in an enterprise does not generally exceed 25% of the project cost. The total investments approved by the IFC in projects in India since 1959 amount to \$ 775.5 million in 53 Indian companies.

**Export Earning Remittances**

\*132. SHRIMATI SUBHASHINI ALI: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to allow remittances in foreign exchange only as a percentage of profits earned from the export earnings; and

(b) if so, the details thereof?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE):

(a) No, Sir.

(b) Does not arise.

[Translation]

**Irregularities in the New Bank of India**

\*133. SHRI MADAN LAL KHURANA: Will the Minister of FINANCE be pleased to refer to the reply given on March 30, 1990 to Starred Question No. 270 regarding Chairman and Managing Director of New Bank of India and state:

(a) whether the enquiry into the irregularities detected in the New Bank of India has since been completed; and

(b) if so, the action taken against the erring officials?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE):

(a) Yes, Sir.

(b) Reserve Bank of India has conducted enquiries. The Bank has been advised to regularise/rectify the lapses and irregularities and fix accountability against the erring officials. Chairman and Managing Director has resigned with effect from 10-4-90.

[English]

**Manganese Ore supply to MMTC**

\*134. SHRI RAM SAJJWAN: Will the Minister of COMMERCE be pleased to state:

(a) whether during 1988-89 the Minerals and Metals Trading Corporation (MMTC) contracted for the ferro grade ore on FOB basis;

(b) whether the same grade of ore was available from the Manganese Ore India Ltd. on same terms as contracted from abroad; and

(c) if so, the reasons for giving preference to the ore supply from abroad?